

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2890/2002

This the 14th day of November, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

H. K. Pal,
S/o Sh. B. M. Pal,
R/o RZG-79/2, Mandir Marg,
Mahabir Enclave,
New Delhi-45.

(By Advocate: Sh. A. K. Trivedi)

Versus

1. Union of India
Through its Secretary
Ministry of Finance,
North Block, New Delhi.
2. The National Savings Commissioner
GOI, Ministry of Finance,
12, Seminary Hills, Nagpur- 440006.
3. The Regional Director,
National Savings Organisation
GOI, Ministry of Finance,
ICCW Building, 4, Deendayal Upadhyaya Marg,
New Delhi-110002.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant in this OA has prayed for a direction to the respondents to release full pay and allowances for the period of suspension i.e. w.e.f 22.12.92 to 15.2.99 as has been authorised vide order dated 23.3.99.

2. The perusal of the order dated 23.3.99 shows that the period in dispute has been reckoned as the one spent on duty for all purposes. Applicant is stated to have made representations and it is submitted that as per Annexure A-5 the department has also written to Dy. National Savings Commissioner, Nagpur for payment of arrears of pay and allowances and making correspondence with the authority, but so far it is stated that no decision has been taken by the

[Signature]

department. So I do not find that any cause of action has arosem to the applicant to file this OA.

3. However, still while disposing of this application, I hope that the department shall take a decision at the earliest and decide the issue. Applicant is at liberty to file a fresh OA.

kmedya
(KULDIP SINGH)
Member (J)

'sd'